

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 412/89

NEW DELHI, this 18th day of March, 1994

Shri C.J. Roy, Member (J)

Shri P.T.Thiruvenkadam, Member (A)

Shri M.B. Shamma & Ors (as per Memo of parties)  
T-19-A, Railway Colony  
Hapur District, Ghaziabad (UP) .. Applicants  
By Shri G.D.Bhandari, Advocate  
Versus

1. General Manager  
Northern Railway  
Baroda House, New Delhi
2. The Dvl. Railway Manager  
Northern Railway,  
Moradabad (UP) .. Respondents

By Ms. Sunita Rao, Advocate

O R D E R (Oral)

(Hon'ble Shri C.J. Roy, Member (J))

This is an old case coming since 1989. Heard the counsel for the parties. The learned counsel for the applicants has been given numerous opportunities to argue this case. He states across the bar that the applicants are not in contact with him and the case may be dismissed as not pressed and in case they choose so they may be given liberty to file fresh application. Therefore this OA is dismissed as not pressed with liberty to the applicants that in case they are interested and if the cause of action survives, they may approach the Tribunal with a fresh application. With this observation, the case is dismissed. No costs.

C.J.R.

(P.T.Thiruvenkadam)  
Member (A)

(C.J. Roy)  
Member (J)

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